

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1058

ANSWERED ON:27.07.2015

Contract Workers

Chaudhury Shri Jitendra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the total number of women labourers employed in various industries/businesses in the unorganized non-agricultural sector being given equal remuneration for same work;
- (b) the number of complaints received regarding non-implementation of the Equal Remuneration Act, 1976; and
- (c) the steps taken by the Government to enforce the said Act stringently?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

- (a): The details of the total number of women labourers employed in various industries/businesses in the unorganized non-agricultural sector being given equal remuneration for same work are not maintained.
- (b) & (c): The Inspectors appointed under the Equal Remuneration Act, 1976 conduct inspections as to whether the provisions of the Act and Rules made are being complied with the employers. Whenever violations of provisions of Equal Remuneration Act, 1976 are noticed, action as prescribed under the Act is initiated. In Central Sphere, office of Chief Labour Commissioner (Central) initiates action and where the State Government is the appropriate authority, the enforcement of provisions of the Act is done by the officials of the State Government. Necessary prosecutions are launched against the erring employers. For the period from 2010-11 to March, 2015, as per information received, 1,53,272 inspections were conducted and 3919 prosecutions were launched against those found violating the Act.
